

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 207
IB-1017/ND/2020**

IN THE MATTER OF:

M/s. A One Greenfield Pvt. Ltd.

...PETITIONER

Vs.

M/s. RSJ Developers Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 15.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

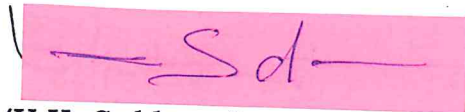
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Financial Creditor :Mr. Shivam Wadhwa, Mr. Harshal
Kumar, Advocates.**

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the Learned Counsel for the Financial-creditor. The Learned Counsel for the Financial-creditor has submitted that the parties are resolving the dispute by amicable settlement and prayed for time. Three weeks' time has been granted in this matter. Matter is adjourned to **04.03.2021.**



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**